



Regional office

Rajasthan State Pollution Control Board

Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)

Email : rorpcbudaipur@gmail.com

No. RPCB/ROU/ Legal- 94/ **869**

Date:- **03.07.24**

To,
The Registrar,
Hon'ble National Green Tribunal,
Central Zone Bench State Commission Bhawan,
3RD Floor, Area Hills, Bhopal-462011 (M.P.)

Sub.:- Regarding compliance of direction passed by Hon'ble N.G.T., Central Zone Bench, Bhopal in O.A. No. 54/2024 (CZ) titled as Suo Moto Action on The News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining At Jaisamnd Lake, Udaipur, Rajasthan V/s State of Rajasthan.

Ref.:- Hon'ble N.G.T., Central Zone Bench, Bhopal order sheet dated 9.05.2024.

Sir,

Apropos above, in compliance with the directions passed by Hon'ble N.G.T., Central Zone Bench, Bhopal O.A. No. 54/2024 (CZ) titled as Suo Moto Action on the News Paper Article published in Dainik Bhaskar daily dated 24.02.2024 regarding illegal mining at Jaisamand Lake, Udaipur, Rajasthan V/s State of Rajasthan vide order sheet dated 09.05.2024, Action taken report on behalf of Member Secretary, Rajasthan State Pollution Control Board is being submitted for kind perusal please.

Yours Faithfully,

Encl: As above

(Sharad Saksena)

Regional Officer

RajKaj Ref
8625308



Signature valid

Digitally signed by Sharad Saksena
Designation: Senior Environmental
Engineer
Date: 2024.07.03 18:09:42 IST
Reason: Approved

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL (M.P.)
ORIGINAL APPLICATION NO.
54/2024 (CZ)**

IN THE MATTER OF

**Suo Moto Action on the News Paper Article Published
in Dainik Bhaskar Daily Dated 24.02.2024 regarding
illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan**

Versus

State of Rajasthan & Ors.

.....Suo Moto

**ACTION TAKEN REPORT OF THE HON'BLE TRIBUNAL ORDER DATED
09.05.2024 ON BEHALF OF RAJASTHAN STATE POLLUTION CONTROL
BOARD:-**

➤ **Background:-**

- ❖ The Original Application was entertained Suo Moto Action on The News Paper Article Published In Dainik Bhaskar Daily dated 24.02.2024 regarding illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan
- ❖ Earlier a joint committee was constituted by Hon'ble NGT comprising One representative from Principal Secretary (Environment), Rajasthan, One representative from Collector, Udaipur, Rajasthan & One representative from Member Secretary, Rajasthan Pollution Control Board.
- ❖ The aforesaid committee has submitted it's report dated 04.04.2024 .
- ❖ Further Hon'ble NGT has directed in it's order sheet dated 09.05.2024 interalia reproduced as below:-

"Copy of the report be provided to the Member Secretary, State Pollution Control Board, Rajasthan and the Collector concerned for

taking action and to submit the further action taken report within three weeks”.

In compliance to above the action taken report is as under:-

1. Rajasthan State Pollution Control Board issued a letter to District Collector Salumber with the joint committee report vide letter no. RPCB/ROU/Legal-94/302-305 dated 30.04.2024 along with endorsement to DCF, Udaipur/ Salumber, Mining Engineer, Udaipur and Assistant Mining Engineer, Salumber for compliance of Hon'ble NGT directions/ recommendation of joint committee report copy enclosed herewith and marked as annexure-I.
2. As no reply received from concerned Departments again letters has been issued to Mines and Geology Department and District Conservator, Udaipur/ Salumber on 28.06.2024 copy enclosed herewith and marked as annexure-II.
3. In compliance to aforesaid letter the compliance has been submitted by the Mining Engineer, Mines and Geology Department, Udaipur but no compliance received from Forest Department. The compliance of Mines and Geology Department w.r.t. to joint committee report recommendations is as under:-

S. No.	<u>Recommendation of Joint committee report dated 04.04.2024</u>	<u>Compliance</u>
1.	A separate grievance portal for lodging complaints of illegal mining may be developed by mining department.	As informed by Mining Engineer provision of complaint specifically of Jaisamnd Lake catchment are illegal mining/ transportation has been added in Rajasthan Sampark a Grievance Portal operated in Rajasthan. Copy enclosed herewith and marked as annexure-III.
2.	Mines and Geology Department, Udaipur was suggested during visit by joint committee to install round the clock check points in association with Police to keep a constant vigil on transportation of illegal sand and also install CCTV	RPCB directed the Mines and Geology Department vide letter no. RPCB/ROU/Legal-94/ 302-305 dated 30.04.2024 to install CCTV cameras at strategic points. In response of the same the Mining Engineer, DMG informed that they

<p>for monitoring on strategic points which should be lighted to identify any movement in odd hours also and provide details of compensation received from persons doing illegal mining in the catchment area of Jaisamnd Lake.</p>	<p>have selected 04 locations namely:-</p> <ol style="list-style-type: none"> 1. Kherad Toll, Village- Kherad, Tehsil and District- Salumber. 2. Police Station Gingla, Tehsil and District- Salumber. 3. Gudli Bambora Toll, Tehsil- Kurabad, District- Udaipur. 4. Rajiv Seva Kenra, Village- Fila, Tehsil- Kurabad, District- Udaipur. <p>and installation is under process.</p> <p>As per the report submitted by the Assistant Mining Engineer, Salumber regular checking is being conducted for prevention of illegal mining and transportation along with the official of Revenue, Police, Forest and Transport Department. However no case of illegal mining has been found in the last 03 months from April- 2024 to June- 2024. Copy enclosed herewith and marked as annexure-IV.</p>
-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Prayer

It is, therefore, most humbly prayed that the compliance report on behalf of Rajasthan State Pollution Control Board may kindly be taken on record.

HUMBLE ANSWERING -RESPONDENT
THROUGH HIS COUNSELS

(Rohit Sharma)

ADVOCATE

Page 3 of 16

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
उदयपुर (राज.)

after spot

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL (M.P.)
ORIGINAL APPLICATION NO.
54/2024 (CZ)**

**IN THE MATTER OF
Suo Moto Action on the News Paper Article Published
in Dainik Bhaskar Daily Dated 24.02.2024 regarding
illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan**

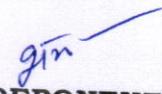
**Versus
State of Rajasthan & Ors.**

.....Suo Moto

AFFIDAVIT IN SUPPORT OF REPLY

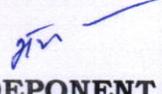
I, Sharad Saksena S/o Sh. O. N. Saksena, aged 55 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Udaipur, do hereby take oath and state as under:-

- 1) That I am Officer-in-Charge of the answering-respondents. Hence being office -in-Charge, I am well conversant with the facts and circumstances of present case.
- 2) That the annexed reply to original application has been drafted by my counsel under my instructions and I have carefully read over and understood contents thereof.
- 3) That the contents of reply to original application are true and correct on the basis of the official records.


DEPONENT

VERIFICATION

I, Sharad Saksena S/o Sh. O. N. Saksena, solemnly take oath and state the contents of para no. 1 to 3 of my above affidavit are true and correct on the basis of official records and no para of it is incorrect or false nor any material has been concealed there from. SO HELP ME GOD.


DEPONENT

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL (M.P.)
ORIGINAL APPLICATION NO.
54/2024 (CZ)**

IN THE MATTER OF

**Suo Moto Action on the News Paper Article Published
in Dainik Bhaskar Daily Dated 24.02.2024 regarding
illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan**

Versus

State of Rajasthan & Ors.

.....Suo Moto

INDEX

S. No.	Particulars	Page No.
1.	Action taken report of the Hon'ble Tribunal order dated 09.05.2024 on behalf of respondent no. 2	1-3
2.	Affidavit in support of reply	4
3.	<u>Documents</u> <u>Annexure- 1</u> Copy of letter to District Collector Salumber with the joint committee report vide letter no. RPCB/ROU/Legal-94/302-305 dated 30.04.2024 along with endorsement to DCF, Udaipur/ Salumber, Mining Engineer, Udaipur and Assistant Mining Engineer, Salumber for compliance of Hon'ble NGT directions/ recommendation of joint committee report.	5-6
	<u>Annexure- 2</u> Copy of letter issued to Mines and Geology Department and District Conservator Forest, Forest Department, Udaipur/ Salumber on 28.06.2024	7-10

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
उदयपुर (राज.)

	Annexure- 3 Copy of letter of Mining Engineer, Mines and Geology Department dated 02.07.2024.	11-15
	Annexure- 4 Copy of Assistant Mining Engineer, Mines and Geology Department, Salumber dated 02.07.2024.	16

(Rohit Sharma) Advocate
COUNSEL FOR RESPONDENT
RAJASTHAN STATE POLLUTION CONTROL BOARD


क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL (M.P.)
ORIGINAL APPLICATION NO.
54/2024 (CZ)**

IN THE MATTER OF
**Suo Moto Action on the News Paper Article Published
in Dainik Bhaskar Daily Dated 24.02.2024 regarding
illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan**

Versus

State of Rajasthan & Ors.

.....Suo Moto

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Sharad Saksena S/o Sh. O. N. Saksena, aged 55 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Udaipur, do hereby take oath and state as under:-

- 1) That I am Officer-in-Charge of the answering-respondents. Hence being office -in-Charge, I am well conversant with the facts and circumstances of present case.
- 2) That the documents annexed with the reply are true and correct photocopy of its respective originals.

DEPONENT

क्षेत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

VERIFICATION

I, Sharad Saksena S/o Sh. O. N. Saksena, hereby verify the contents of para no. 1 to 2 of my above affidavit are true and correct to my personal knowledge. Nothing material has been concealed therein and nor any part of it.

DEPONENT

क्षेत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

"It shall also be the responsibility of the Department to ensure that all vehicles which are being used for illegal mining are not released from the court of law for which they shall take immediate steps to bring all the facts and conduct of such like vehicles owners before the appropriate court from where the vehicles are said to be released. It is only on account of failure of the Department to bring all the facts before the Court concerned that vehicles are being released in a usual manner".

The Hon'ble National Green Tribunal, Central Zone, Bhopal, Hon'ble NGT passed an order in present O.A. on 05.03.2024 as follows:-

"Repeated directions have been issued by this Tribunal that the mining activity in the catchment area of the Jaismand lake should be permanently closed and further direction to recover an amount of compensation per person, found involved in the illegal mining activity and DFO was directed for restoration of the environment but in spite of all these facts, the illegalities are being continued for commercial benefit without any control" and constituted a Joint Committee consisting of:-

- i. One representative from Principal Secretary (Environment), Rajasthan.
- ii. One representative from Collector, Udaipur, Rajasthan.
- iii. One representative from Member Secretary Rajasthan Pollution Control Board.

The Committee was directed to visit the place and submit the factual and action taken report within six weeks. In compliance of Hon'ble NGT direction. The committee visited the area on 04.04.2024 and mandated strict actions which may be acted upon by the Mining Department:-

1. A separate grievance portal for lodging complaints of illegal mining may be developed by mining department.
2. Mines and Geology Department, Udaipur was suggested during visit by joint committee to install round the clock check points in association with Police to keep a constant vigil on transportation of illegal sand and also install CCTV for monitoring on strategic points which should be lighted to identify any movement in odd hours also and provide details of compensation received from persons doing illegal mining in the catchment area of Jaisamnd Lake.

You are therefore requested to direct the Mining Department to ensure that no illegal mining take place in the concerned region and impose heavy penalties including all the confiscation of all the vehicles & machineries involved in illegal sand mining which will act as deterrent for sand mafias and transfer the amount received to Deputy Conservator of Forest, so that the work of restoration of the environment is carried out by the same along with the proposals as asked by their letter no. 2550 dated 09.04.2024 (Copy enclosed as annexure-II).

Yours Faithfully,

(Sharad Saksena)

Regional Officer

Copy to:-

1. Deputy Conservator of Forest, Udaipur/ Salumber for further necessary action please.
2. The Mining Engineer, Udaipur for compliance of Hon'ble NGT directions.
3. Assistant Mining Engineer, Salumber District- Salumber for compliance of Hon'ble NGT directions.

Regional Officer

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
उदयपुर (राज.)



Regional office

Rajasthan State Pollution Control Board

Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)

Email : rorpcbudaipur@gmail.com

No. RPCB/ROU/ Legal-94/ 302 - 305

Date: 30/04/24

District Collector,
Salumber,

Sub:- Regarding information of Hon'ble N.G.T., Central Zone Bench, Bhopal in O.A. No. 54/2024 (CZ) titled as Suo Moto Action on The News Paper Article Published In Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining At Jaisamnd Lake, Udaipur, Rajasthan V/s State of Rajasthan and Joint Committee Recommendations in O.A.

Ref:- (i) Hon'ble N.G.T., Central Zone Bench, Bhopal order sheet dated 05.03.2024.

(ii) Joint committee visit of area dated 04.04.2024.

Sir,

With reference to above cited subject, it is to inform you that Hon'ble NGT has taken Suo Moto Action on The News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan (Copy enclosed as annexure-I).

It is pertinent to mention here that earlier illegal mining in the catchment area of Jaisamnd lake was dealt by Hon'ble NGT, Principal Bench- New Delhi in O.A. No. 140/2014 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) and passed an order dated 19.09.2018 (interalia reproduced as follows):-

"We grant three months time to the Directorate of Mining and Geology Department, Government of Rajasthan, Udaipur to ensure permanent closing of mining activity in the catchment area of Jaisamand Lake. The Department shall submit a report to the Tribunal on or before 1st January, 2019. As has been submitted and prayed for by the Applicant in its Application, we deem it proper to exercise our powers under Section 15 of the National Green Tribunal Act, 2010 and direct the Department to recover compensation amount of rupees one lakh each from the persons who are currently found to be doing illegal mining in the catchment area of Jaisamand Lake. The amount of compensation shall be deposited with the Divisional Forest Officer who shall utilize the same for restoration of the ecology etc. of the area. As soon as the report is received, the office is directed to register the same separately and place it before the Tribunal".

Also Hon'ble NGT in its order dated 25.02.2019 in O.A. No. 1086/2018 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) directed that interalia reproduced as follows:-

"We may also note at this juncture that the persons who are habitual or are repeatedly doing illegal mining, the Department shall recover deterring environment compensation from such persons. In other words, the compensation be Rs. 1 Lakh at the first instance and in case of repetition the amount shall be doubled and so on".

Page 5 of 6

राजस्थान राज्य पर्यावरण विभाग
उदयपुर (राज.)
ज.स. नरडल

You are therefore required to submit action taken report on above points which were also communicated earlier by this office vide letter RPCB/ROU/Legal-94/304 dated 30.04.2024 and the measures taken to prevent any illegal mining in the area recently, failing which this office will have to submit in Hon'ble NGT that action not taken by concerned department. The next date of the hearing in the matter is 05.07.2024.

This bears approval of competent authority.

Yours Faithfully,

(Sharad Saksena)

Regional Officer

Copy to:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information please.
2. District Collector, Salumber with the request to issue necessary directions to Mines and Geology Department as Hon'ble NGT directed in its order sheet dated 09.05.2024 that **"copy of the report be provided to Collector concerned for taking action and to submit the further action taken report within three weeks"**. The next date of the hearing in the matter is 05.07.2024.
3. Senior Mining Engineer, Department of Mines and Geology, Khanij Bhawan, Shastri Circle, Udaipur for compliance of Hon'ble NGT directions.
4. Assistant Mining Engineer, Salumber, District- Salumber for compliance of Hon'ble NGT directions.

Regional Officer

शरद
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)



Regional office
Rajasthan State Pollution Control Board
 Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)
 Email : rorpcbudaipur@gmail.com

No. RPCB/ROU/ Legal-94/ 840 - 844

Date:- 28.06.24

Mining Engineer,
 Department of Mines and Geology,
 Udaipur,

Sub:-Regarding compliance of Hon'ble N.G.T., Central Zone Bench, Bhopal order sheet dated 09.05.2024 in O.A. No. 54/2024 (CZ) titled as Suo Moto Action on The News Paper Article Published In Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining At Jaisamnd Lake, Udaipur, Rajasthan V/s State of Rajasthan.

Ref:- This office letter no. 304 dated 30.04.2024.

Sir,

With respect to above Hon'ble NGT, Central Zone, Bhopal has taken Suo Moto Action on The News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 regarding Illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan.

Earlier the Hon'ble National Green Tribunal, Central Zone, Bhopal, Hon'ble NGT passed an order in present O.A. on 05.03.2024 as follows:-

"Repeated directions have been issued by this Tribunal that the mining activity in the catchment area of the Jaismand lake should be permanently closed and further direction to recover an amount of compensation per person, found involved in the illegal mining activity and DFO was directed for restoration of the environment but in spite of all these facts, the illegalities are being continued for commercial benefit without any control" and constituted a Joint Committee consisting of:-

- i. One representative from Principal Secretary (Environment), Rajasthan.
- ii. One representative from Collector, Udaipur, Rajasthan.
- iii. One representative from Member Secretary Rajasthan Pollution Control Board.

The Committee was directed to visit the place and submit the factual and action taken report within six weeks. In compliance of Hon'ble NGT direction. The committee visited the area on 04.04.2024 and mandated strict actions which may be acted upon by your Department:-

1. A separate grievance portal for lodging complaints of illegal mining may be developed by mining department.
2. Mines and Geology Department, Udaipur was suggested during visit by joint committee to install round the clock check points in association with Police to keep a constant vigil on transportation of illegal sand and also install CCTV for monitoring on strategic points which should be lighted to identify any movement in odd hours also and provide details of compensation received from persons doing illegal mining in the catchment area of Jaisamnd Lake.

You are therefore requested to submit action taken report/ compliance report on above points which were also communicated earlier by this office vide letter RPCB/ROU/Legal-94/303 dated 30.04.2024. The next date of the hearing in the matter is 05.07.2024.

This bears approval of competent authority.

Yours Faithfully,

(Sharad Saksena)

Regional Officer

Copy to:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information please.
2. District Collector, Salumber with the request to issue necessary directions to Mines and Geology Department as Hon'ble NGT directed in its order sheet dated 09.05.2024 that **"copy of the report be provided to Collector concerned for taking action and to submit the further action taken report within three weeks"**. The next date of the hearing in the matter is 05.07.2024.

Regional Officer

gta
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)



Regional office
Rajasthan State Pollution Control Board
Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)
Email : rorpcbudaipur@gmail.com

No. RPCB/ROU/ Legal-94/ 837 - 839

Date:- 28.06.24

Deputy Conservator of Forest,
Forest Department,
Udaipur/ Salumber

Sub:-Regarding compliance of Hon'ble N.G.T., Central Zone Bench, Bhopal order sheet dated 09.05.2024 in O.A. No. 54/2024 (CZ) titled as Suo Moto Action on The News Paper Article Published In Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining At Jaisamnd Lake, Udaipur, Rajasthan V/s State of Rajasthan.

Ref:- This office letter no. 303 dated 30.04.2024.

Sir,

With respect to above Hon'ble NGT, Central Zone, Bhopal has taken Suo Moto Action on The News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan.

Earlier the Hon'ble National Green Tribunal, Central Zone, Bhopal, Hon'ble NGT passed an order in present O.A. on 05.03.2024 as follows:-

"Repeated directions have been issued by this Tribunal that the mining activity in the catchment area of the Jaisamnd lake should be permanently closed and further direction to recover an amount of compensation per person, found involved in the illegal mining activity and DFO was directed for restoration of the environment but in spite of all these facts, the illegalities are being continued for commercial benefit without any control" and constituted a Joint Committee consisting of:-

- i. One representative from Principal Secretary (Environment), Rajasthan.
- ii. One representative from Collector, Udaipur, Rajasthan.
- iii. One representative from Member Secretary Rajasthan Pollution Control Board.

The Committee was directed to visit the place and submit the factual and action taken report within six weeks. In compliance of Hon'ble NGT direction, the committee visited the area on 04.04.2024 and mandated actions which may be acted upon by your Department:-

1. To provide details of work done if any in past.
2. To submit time bound action plan for restoration as directed by Hon'ble NGT.

गुन
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
उदापुर (राज.)

Page 9 of 16

विभाग द्वारा किया जाता है। इस कारण निम्नांकित स्थानों पर सी.सी.टी.वी. कैमरे स्थापित करने के लिए कार्यालय के पत्रांक समसंख्यक राजकाज रेफरेन्स संख्या 8530724 दिनांक 01-07-2024 (प्रति संलग्न) के द्वारा श्रीमान् उप वन संरक्षक (दक्षिण), उदयपुर को निवेदन किया गया है :-

1. खैराड़ टोल, ग्राम खैराड़ तहसील व जिला सलुम्बर।
 2. गिंगला पुलिस स्टेशन, तहसील-सलुम्बर, जिला-उदयपुर।
 3. गुड़ली-बम्बोरा टोल, तहसील-कुराबड़ व जिला उदयपुर।
 4. राजीव सेवा केन्द्र, ग्राम फिला, तहसील-कुराबड़, जिला- उदयपुर।
- कैमरे लगाये जाने की कार्यवाही प्रक्रियाधीन है।

अतः कृपया आगामी तारीख पेशी दिनांक 05-07-2024 को उक्तानुसार अद्यतन स्थिति जवाब में सम्मिलित कराने का कष्ट करावें।

संलग्न: उपरोक्तानुसार।

भवदीय

(आसिफ अंसारी)
खनि अभियन्ता, उदयपुर

क्रमांक: खअ/उदय/अवैध खनन/एन.जी.टी.-भोपाल/54/2024/

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. श्रीमान् श्रीमान् उपवन संरक्षक (दक्षिण), वन विभाग, वन भवन परिसर, मधुबन, उदयपुर (राज0) I-313001 Email:- dcf.udpr.forest@rajasthan.gov.in को कार्यालय पत्रांक राजकाज रेफरेन्स संख्या 8530724 दिनांक 01-07-2024 के क्रम में प्रेषित है।
2. श्रीमान् अधीक्षण खनि अभियन्ता, उदयपुर।

(आसिफ अंसारी)
खनि अभियन्ता, उदयपुर

Signature Not Verified

Digitally signed by Asif Mohammed Ansari

Designation : Mining Engineer

Date: 2024.07.02 15:49:35 IST

Reason: Approved

RajKaj Ref
8558432

972
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

राजस्थान सरकार
Government of Rajasthan
कार्यालय खनि अभियन्ता, खण्ड उदयपुर
Office of Mining Engineer
खनिज भवन / Khanij Bhawan, उदयपुर Udaipur-313001
Phone: 0294-242485788 Email ID: me.udaipur@rajasthan.gov.in



क्रमांक: खअ/उदय/अवैध खनन/एन.जी.टी.-भोपाल/54/2024/
प्रेषित:-

श्रीमान् क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ-470, यू.सी.सी.आई. बिल्डिंग के पास,
मादड़ी इण्डस्ट्रीयल ऐरिया, उदयपुर (राज0)-313001
Email:- rorpcbudaipur@gamil.com

विषय:- Regarding compliance of Hon`ble N.G.T. Central Zone Bench, Bhopal order sheet dated 09-05-2024 in O.A. No. 54/2024(CZ) titled as Suo Moto Action on The News Paper Article Published in Dainik Bhaska Daily Dated 24-02-2024 Regarding Illegal Mining at Jaisanand Lake, Udaipur, Rajasthan V/s State of Rajasthan.

प्रसंग:- आपका पत्र क्रमांक आर.एस.पी.सी.बी./आर.ओ.यू./लिगल-94/302-305 दिनांक 30-04-2024 एवं 840-844 दिनांक 28-06-2024

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि आपके प्रासंगिक पत्रों के द्वारा माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल द्वारा सुओ-मोटा ऐप्लीकेशन संख्या 54/2024 में दिनांक 05-03-2024 को जारी आदेशों पर गठित कमेटी द्वारा दिनांक 04-04-2024 को क्षेत्र का निरीक्षण कर निम्नानुसार कार्यवाही की अनुशंसा की गई :-

- 1- A separate grievance portal for lodging complaints of illegal mining may be developed by mining department.
- 2- Mines and Geology Department, Udaipur was suggested during visit by joint committee to install round the clock check points in association with Police to keep a constant vigil on transportation of illegal sand and also install CCTV for monitoring on strategic points which should be lighted to identify any movement in odd hours also and provide details of compensation received from persons doing illegal mining in the catchment area of Jaisamnd Lake.

उपरोक्त के सम्बन्ध में निवेदन है कि इस बाबत् की गई कार्यवाही निम्नानुसार है :-

1. निदेशालय पत्रांक निदे/टैक्स/सम्पर्क/2024 राजकाज रेफरेन्स संख्या 6890178 दिनांक 01-05-2024 (प्रति संलग्न) के द्वारा सम्पर्क पोर्टल पर क्रम संख्या-8 पर "जयसमन्द कैचमेन्ट क्षेत्र में खनिज बजरी के अवैध खनन/निर्गमन की रोकथान" विषय से पृथक से प्रतिवेदन प्राप्त किये जाने का प्रावधान किया जा चुका है।
2. क्षेत्र में सी.सी.टी.वी. लगाने के सम्बन्ध में निवेदन इस प्रकार है कि चूंकि खनिज बजरी के अवैध खनन/निर्गमन/स्टॉक पर एन.जी.टी. मद में वसूली की गई शानित का संकलन वन

Signature Not Verified

Digitally signed by Asif Mohammed Ansari
Designation : Mining Engineer
Date: 2024.07.02 16:49:35 IST
Reason: Approved

RajKaj Ref
8558432



श्रीमान्
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
उदयपुर (राज.)

(सम्बन्धित जोन क्षेत्र)

(II) अतिरिक्त निदेशक (प्रशासन) – विषय 7 हेतु (पूर्ण राज्य क्षेत्र)

(III) अधीक्षण खनि अभियन्ता (सतर्कता) उदयपुर – विषय 8 हेतु (उदयपुर जिला)

स्तर-4: (I) निदेशक/नोडल अधिकारी – विषय 1 से 7 हेतु (पूर्ण राज्य)

(II) अतिरिक्त निदेशक (सतर्कता) – विषय 8 हेतु (उदयपुर जिला)

अतः आपको निम्न प्रकार निर्देशित किया जाता है कि-

1. पोर्टल पर दर्ज किसी भी प्रकृति/विषय से सम्बन्धित परिवाद किसी भी परिस्थिति में 30 दिवस से ज्यादा अवधि का लम्बित नहीं हो, यह सुनिश्चित किया जावे।
2. पोर्टल पर माननीय मुख्यमंत्री के कार्यालय में प्राप्त शिकायतें, जो सम्पर्क पोर्टल पर CMO परिवाद के रूप में दर्ज होती हैं, का निस्तारण एक हफ्ते के अन्दर ही कराया जाना सुनिश्चित करें।
3. यदि निर्धारित समयावधि में परिवाद का निस्तारण नहीं होने से परिवाद उच्च स्तर पर अग्रेषित होने की स्थिति में उससे उच्च स्तर पर मैप अधिकारी द्वारा विलम्ब का कारण/स्पष्टीकरण लिया जाकर निदेशालय को प्रेषित किया जावे।
4. जांचकर्ता अधिकारी द्वारा जांच/कार्यवाही के दौरान बनायी गयी मौका रिपोर्ट में परिवाद में वर्णित समस्त शिकायती बिन्दुओं का जवाब समाहित हो। सभी स्तर के अधिकारी यह सुनिश्चित करेंगे।
5. जांचकर्ता द्वारा बनायी गयी रिपोर्ट स्पष्ट एवं पठनीय हो व जांच रिपोर्ट पर जांचकर्ता के हस्ताक्षर, नाम, पद व कार्यालय का नाम स्पष्ट अंकित हो, यह कार्यालयध्यक्ष द्वारा भी सुनिश्चित किया जावे। किसी भी स्थिति में बिना हस्ताक्षर, नाम, पद व कार्यालय का नाम के रिपोर्ट अपलोड नहीं की जावे।
6. जांच के दौरान रिपोर्ट मौके पर ही बनायी जाकर यथासम्भव परिवादी व मौके पर उपस्थित व्यक्तियों के हस्ताक्षर जांच रिपोर्ट पर अवश्य रूप से लिये जावें।
7. पोर्टल पर जांच रिपोर्ट अपलोड करते समय जांच के दौरान/पूर्व में की गयी कार्यवाही से सम्बन्धित दस्तावेज भी संलग्न कर अपलोड कराना सुनिश्चित करें (यथा: अवैध खनन के प्रकरणों में पंचनामा व जमा कराये गये चालान की प्रति)
8. परिवादी की असंतुष्टि के कारण कॉल सेन्टर द्वारा निम्न स्तर से उच्च स्तर पर हस्तान्तरित की गयी शिकायतों में उच्च अधिकारी द्वारा आवश्यक होने पर पुनः समुचित जांच करायी जाकर कार्यवाही रिपोर्ट अपलोड करायी जावे।
9. निर्धारित लक्ष्यों के अनुसार दौरे, निरीक्षण एवं रात्रि विश्राम की क्रियान्विति का विवरण प्रतिमाह नियत अवधि में अपलोड कराना सुनिश्चित करावें।

श.न.
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

Signature Not Verified

RajKaj Ref
6890178

Digitally signed by Bhagwati Prasad
Kalal
Designation : Director
Date: 2024.05.01 22:36:24 IST
Reason: Approved



सत्यमेव जयते

राजस्थान सरकार
निदेशालय खान एवं भू-विज्ञान विभाग, राजस्थान

शास्त्री सर्कल, उदयपुर। दूरभाष: 0294-42415092(320)

Web: www.mines.rajasthan.gov.in

Email: dctc.mg@rajasthan.gov.in



क्रमांक-निदे/टैक्स/सम्पर्क/2024/

दिनांक:

.04.2024

1. अतिरिक्त निदेशक (खान), जयपुर/जोधपुर/कोटा/उदयपुर/सतर्कता/मु0/पर्या0 व वि0।
2. अतिरिक्त निदेशक (प्रशासन), निदेशालय।
3. अधीक्षण खनि अभियन्ता, समस्त।
4. अधीक्षण खनि अभियन्ता (सतर्कता), समस्त।
5. खनि अभियन्ता, समस्त।
6. खनि अभियन्ता (सतर्कता), समस्त।
7. सहायक खनि अभियन्ता, समस्त।
8. सहायक खनि अभियन्ता (सतर्कता), समस्त।

विषय:—सम्पर्क पोर्टल पर अपडेशन के सम्बन्ध में।

उपरोक्त विषयान्तर्गत लेख है कि राजस्थान सम्पर्क पोर्टल पर दर्ज होने वाली शिकायतों के शीघ्र व गुणवत्तापूर्ण निस्तारण एवं प्रभावी नियन्त्रण हेतु पूर्व में अधिकारी स्तरों की मैपिंग में संशोधन किया गया है। वर्तमान में पोर्टल पर विभाग सम्बन्धित शिकायतों के पंजीकरण के लिये निम्न 8 विषय निर्धारित होकर सक्रिय हैं—

1. भ्रष्टाचार/अनियमितता।
2. पट्टा नवीनीकरण।
3. खनन पट्टा (प्रमुख खनिज)
4. खनन पट्टा (गौण खनिज)
5. खान लाईसेंस।
6. अनाधिकृत खनन और खनिज का परिवहन।
7. कर्मियों से सम्बन्धित मुद्दे।
8. जयसमन्द कैचमेन्ट क्षेत्र में खनिज बजरी के अवैध खनन/निर्गमन की रोकथाम

उपरोक्त विषयों के लिये स्तरों में आंशिक संशोधन कर, स्तरों का निर्धारण निम्नानुसार कर नवगठित जिलों सहित समस्त जिलों में अधिकारियों की निम्नानुसार मैपिंग की गयी है—

स्तर-1: खनि अभियन्ता/सहायक खनि अभियन्ता, खण्ड/सत. (सम्बन्धित क्षेत्र)

स्तर-2: अधीक्षण खनि अभियन्ता, वृत्त/सतर्कता (सम्बन्धित क्षेत्र)

स्तर-3: (i) सम्बन्धित अतिरिक्त निदेशक (खान) – विषय 1 से 6 हेतु

Signature Not Verified

Digitally signed by Bhagwati Prasad Kalal
Designation : Director
Date: 2024.05.01 22:36:24 IST
Reason: Approved

RajKaj Ref
6890178



gpr
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

C:\Users\admin\Desktop\Bhupendra\sampark portal - Copy.docx

Page 13 of 16

10. उक्तानुसार मैपिंग आज ही चैक करावें। एसएसओ आईडी, कार्यक्षेत्र या अन्य किसी भी प्रकार की गलत मैपिंग होने की स्थिति में अन्दर 3 दिवस नोडल अधिकारी को जरिये ई-मेल DCTC@RAJASTHAN.GOV.IN पर अवगत करा सुधार करावें। किसी भी प्रकार की गलत मैपिंग होने की स्थिति में उसकी पूर्ण जिम्मेदारी आप स्वयं की होगी।

उपरोक्त निर्देशों की पालना नहीं किये जाने पर आपकी व्यक्तिगत जिम्मेदारी तय करते हुये विधिक कार्यवाही अमल में लायी जावेगी।

(भगवती प्रसाद कलाल)IAS

निदेशक

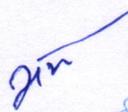
क्रमांक-निदे/टैक्स/सम्पर्क/2024/

दिनांक: .04.2024

प्रतिलिपी निम्न को सूचनार्थ, पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. नोडल अधिकारी, सम्पर्क पोर्टल को भेजकर लेख है कि प्रभावी मॉनिटरिंग कर उपरोक्त निर्देशों की पालना सुनिश्चित करावें, निर्देशों की पालना नहीं होने के स्थिति में सम्बन्धित के विरुद्ध नियमानुसार कार्यवाही प्रस्तावित करें।

निदेशक


क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
उदयपुर (राज.)

Signature Not Verified

RajKaj Ref
6890178

Digitally signed by Bhagwati Prasad
Kalal
Designation : Director
Date: 2024.05.01 22:36:24 IST
Reason: Approved

	राजस्थान-सरकार कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, लदढा कॉम्प्लेक्स, बांसवाडा रोड सलुम्बर।	
E mail:- ame.salumber@rajasthan.gov.in दूरभाष संख्या 0296-232506		

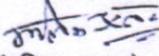
क्रमांक: सखअ/सलू/अवैध खनन/2024-25/

दिनांक:-02.07.2024

कार्यालय नोट

कार्यालय क्षेत्राधिकार मे जिला सलुम्बर के अन्तर्गत जयसमन्द केचमेन्ट एरिया नेशनल ग्रीन ट्रीब्यूल के अन्तर्गत आता है, उक्त क्षेत्र मे अवैध खनन एवं निर्गमन की रोकथाम के सम्बन्ध में सतत चैकिंग की जाती हैं एवं अवैध खननकर्ताओं के विरुद्ध कार्यवाही की जाकर खनिज की कीमत, कम्पाउण्ड फीस वसूल की जाती हैं। इसके अतिरिक्त अवैध खनन एवं निर्गमन की कोई भी शिकायत प्राप्त होने पर तकनिकी कर्मचारियों का दल मौके पर तुरन्त भेजा जाकर अवैध खननकर्ताओं के विरुद्ध नियमानुसार कार्यवाही की जाती हैं। शासन एवं निदेशालय के निर्देशानुसार विशेष अभियान चलाये जाते हैं। इन अभियानों के दौरान अन्य विभाग जैसे राजस्व पुलिस, वन एवं परिवहन आदि के अधिकारियों/कर्मचारियों को भी चैकिंग में शामिल किया जाता है। जिले में अवैध खनन की रोकथाम हेतु अप्रधान खनिज रियायति नियमावली, 2017 के नियम 54(3) के तहत तथा खनन एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 21 व 4 के तहत आवश्यक कार्यवाही करते हुए उक्त क्षेत्र मे विगत 3 माह के दौरान खनिज बजरी के अवैध खनन/निर्गमन/स्टॉक के विरुद्ध कोई प्रकरण दर्ज नहीं हुआ है, विवरण निम्नानुसार है:-

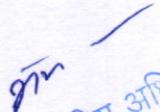
माह	अवैध खनन	अवैध निर्गमन	अवैध स्टॉक	कुल प्रकरण	वसूली गई पेनल्टी	दर्ज एफ.आई. आर.
अप्रैल 2024 से जून 2024	0	0	0	0	0	0



(मलिक उशतर)

सहायक खनि अभियन्ता

सलुम्बर


 क्षेत्रीय अधिकारी
 राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
 उदयपुर (राज.)